

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda ..... Applicant/petitioner  
v.  
M/s. Rathi Super Steels Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 30.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the GAIL ..... Mr. Varun K. Chopra, Adv.

**ORDER**

**CA-1442(PB)/2019**

Report filed by the IRP annexing therewith the list of the creditors and the constitution of Committee of Creditors is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1442(PB)/2019 stands disposed of.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**